

(d) The Government have been taking a number of measures to boost exports of handloom products, such as sponsoring Buyer-seller Meets, participation in trade fairs/exhibitions, releasing advertisements in foreign trade magazines, product development and quality upgradation through appropriate training programmes, etc.

[English]

Pollution by Two and Three Wheelers

2172. SHRI PRAKASH YASHWANT AMBEDKAR : Will the Minister of INDUSTRY be pleased to state :

(a) the type of two and three wheelers which emit mono oxide after combustion;

(b) whether they meet the pollution standard; and

(c) if not, the steps taken by the Government in this regard?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) All the two and three-wheelers essentially emit carbon monoxide as one of the products of combustion process, other products being hydro carbon and nitrous oxide.

(b) Presently there are pollution standards (Emission Norms) for new two and three-wheelers. It is mandatory for all new vehicles being sold to meet both the norms before they are registered by the Transport Authorities. "In-Use two and three wheelers" are required to comply with "In-Use Emission Norms" specified under the Central Motor Vehicles Rules (CMVR). These are being checked on road by traffic officers as per present CMVR stipulations.

(c) If new two and three wheelers do not meet the "Emission Norms" they cannot be issued the CMVR Compliance Certificate and they cannot be registered by Transport Authority. In case of In-Use two and three-wheelers not meeting "In-use Emission Norms" they will not be allotted valid Pollution Under Control (PUC) sticker which is a requirement for vehicles plying on road under CMVR.

[Translation]

Insurance for Natural Calamities

2173. SHRI HARIBHAI CHAUDHARY : Will the Minister of FINANCE be pleased to state :

(a) whether insurance cover is provided for reconstruction of the houses of those poor people whose houses are destroyed due to the natural calamities like fire, floods, cyclones and earthquakes etc.;

(b) if so, the details thereof;

(c) if not, whether the Government propose to formulate any other schemes for the benefit of the poor people; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) and (b) A Hut Insurance Scheme is available for poor families in Rural Areas covering very poor families whose annual income from all sources does not exceed Rs.4,800/-. The Scheme provides compensation of Rs.1,000/- for hut and Rs.500/- for belongings in the hut destroyed by fire only. The entire premium under the Scheme is borne by the Central Government and no premium is charged from the beneficiary. Apart from the above, a number of other covers are available, on payment of prescribed premium, with the four subsidiary companies of the General Insurance Corporation of India, such as, comprehensive Insurance - for individual house holders covering their dwellings and contents for natural calamities like fire, floods, cyclones, earthquakes, etc. and Farmers Package Policy - covering, amount other things, dwellings/household goods against the risks of fire, floods, cyclones, etc.

(c) and (d) Do not arise.

Sound and Light Programme in Teenmurti

2174. SHRI JAYSINHJI CHAUHAN : Will the Minister of TOURISM be pleased to state :

(a) whether the Government propose to restart the Sound and Light Programme show in Teenmurti House;

(b) if so, the details thereof; and

(c) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG) : (a) and (b) No, Sir. The Sound and Light Show programme was discontinued in November, 1991 as the equipment which was earlier purchased in 1974 was found obsolete by M/s. Phillips India Limited.

(c) There is no proposal to restart the programme.

[English]

Export Defaulter Companies of Chennai

2175. SHRI K. KRISHNAMOORTHY Will the Minister of COMMERCE be pleased to state :

(a) whether certain export companies in Bombay and Chennai are not fulfilling their export obligations and are consistent defaulters;

(b) if so, the details thereof, company-wise;

(c) whether the Government propose to tackle any action against such defaulting companies; and

(d) if so, the details thereof?